

नवाकाळ शब्दकोडे-१२८०

आडवे शब्द -

१. कौशल्य ३. तेजोहीन, निस्तेज ६. उदरनिर्वाह १०. घोडे बांधायची जागा १२. अंगावर काळे पट्टे असलेला वाघ १३. नौबत १५. मर्जांनुसार वागणे, जुमानणे १६. दोऱ्याबरोबरची गोष्ट, सूची १८. मंदिर वगैरेच्या बांधकामासाठीचा पांढरा उंची दगड २०. जास्वंदीचे फूल २१. सहनशील स्वभाव २४. आंदोलनाचा भाग म्हणून केलेला अन्नत्याग २६. रामायणातील कांचनमृग २८. भेकड ३०. त्वरित, लगेच ३१. क्रिकेटमध्ये गोलंदाजाने टाकलेली ओव्हर ३२. कसोटी; दर्जा तपासण्याची क्षमता ३३. दहशत ३५. प्रहार, धाव ३६. जात ३७. दात, दंत ३९. सागर ४१. रामाला सेतू बांधायला मदत करणारी, चानी ४२. कर्मचाऱ्यांनी मागितलेली सुट्टी ४४. शेवट अखेर ४६. कारण नसताना ४८. भेट टाळणे, नजर चुकवणे ५०. मारुती ५२. जिझार, नाजूक जागा ५३. अतिरिक्त, एक्स्ट्रा ५४. मोहरी ५५. किनारा ५६. जास्त वजनाचे ५८. रई ६०. रामायणात वालीचा पुत्र ६१. घोड्याच्या पायाला टोकलेला पत्रा ६२. गुंफा ६३. उशीर ६५. नारळाची करवंती ६६. वेदना ६९. एखाद्या विषयावर लोकांची जागृती ७१. हमखास उपयोगी पडेल असा ७३. पुरुष; माणसाचा जन्म ७४. कृतक, वरवरचा ७६. प्रत्येक ७८. पिकलेला; टिकाऊ रंग ७९. वर्तुळ, गोल ८०. हळवा, व्याकूळ ८३. कुभांड, खोटा आरोप ८५. अंतःकरण ८६. माळेतील घटक, गोलक ८७. सुकल्यावर देखील दीर्घ काळ सुगंध देणारे फूल ८८. स्त्रियांचा कंबरेचा दागिना ८९. गर्दन; आदराची वागणूक ९०. मासा ९१. मैत्रीण, सखी ९२. श्रीराम ९३. शेणेचे टरफल ९४. भागिरथी ९६. चिखल ९८. आदर ९९. दगड १०१. टेकू १०२. तंबूचे जाड कापड १०३. गर्व, अहंकार १०४. नाराजी

उभे शब्द -

१. भोंगा, ध्वनिवर्धक २. शेडी ४. लहान आकाराचे घोडे, शिंजारू ५. फोडणी दिलेले टपोरे मुरपुरे ७. दुसऱ्यावर अवलंबून राहणे ८. चंद्र ९. वस्त्र १०. संगोपन, प्रतिपाळ ११. गायन; गीत १४. इच्छा, आस १६. विड्यातील एक घटक, पूर्णफल १७. भगवान शंकर १८. चीड आणणारे १९. कठीण व गुळगुळीत पदार्थ २०. घोळका २२. टणका, वेदना २३. आनंद, हर्ष २५. क्रिकेटमध्ये फलंदाजाचा सहा

१		२		३		४		५		६		७		८		९		१०		११	
		१२				१३		१४						१५							१९
२०			२१		२२									२३		२४				२५	
२६		२७		२८		२९		३०										३१			
		३२				३३		३४									३५				
		३६		३७		३८		३९				४०		४१					४२		४३
४४			४५		४६		४७					४८		४९							
		५०		५१		५२		५३											५३		
५४			५५		५६		५७		५८				५९					६०			
		६१		६२		६३		६४		६५											
६६	६७			६८		६९		७०										७१			७२
७३			७४		७५		७६		७७			७८									
	७९			८०		८१		८२		८३		८४						८५			
८६			८७		८८		८९					९०						९०			
		९१				९२					९३									९४	९५
९६			९७		९८		९९		१००									१०१			
		१०२				१०३						१०४									

धावा घेणारा फटका, सिक्सर २७. पोळी २९. टिंगल ३४. वार्ड कृत्य, पाप ३५. घमघमाट ३६. टाऊक ३८. जाळणे, अग्निप्रस्कार ४०. नयन,

महाकुंभतील चेंगराचेंगरीचे बळी किती?

पान १ वरून

मौनी अमावास्येनिमित्त आयोजित शाही स्नानाच्या दिवशी झालेल्या चेंगराचेंगरीतील बळींची संख्या नेमकी कितती हे जाणून घेण्यासाठी हजारे किलोमीटरचा प्रवास केला. देशभरातील ११ राज्य आणि ५० हून जास्त जिल्ह्यांना भेट देऊन महाकुंभला जाऊन आलेल्या शंभरहून अधिक कुटुंबांना भेटून ही आकडेवारी गोळा केली आहे.

चेंगराचेंगरीबाबत उत्तर प्रदेशमधील मुख्यमंत्री योगी आदित्यनाथ यांचे सरकार लपवाछपवी करत आहे. सरकारने जाहीर केलेल्या आडख्यापेक्षा प्रत्यक्ष बळी गेलेल्यांची संख्या जास्त आहे, असा आरोप सुरुवातीपासून

काँग्रेस, समाजवादी पार्टी आणि अन्य विरोधी पक्ष करत होते. त्यांनी बीबीसीने शेरअर केलेल्या या पोस्टचा आधार घेत योगी सरकारने आता तरी बळींचा खरा आकडा जाहीर करावा, अशी मागणी केली आहे. बीबीसीला मिळालेल्या माहितीनुसार सरकारने ३५ कुटुंबांना प्रत्येकी २५ लाख रुपये बँक ट्रान्सफरच्या माध्यमातून दिल्याचे सांगितले होते. मात्र तशी कोणतीही अधिकृत नोंद सरकारकडे नाही.

त्याव्यतिरिक्त बीबीसीला अशी २६ कुटुंबे आढळली ज्यांच्या कुटुंबातील सदस्यांचा चेंगराचेंगरी जाहीर केलेल्या आडख्यापेक्षा प्रत्यक्ष बळी गेलेल्यांची संख्या जास्त आहे, असा आरोप सुरुवातीपासून

सरकारने परस्पर पाच-पाच लाख रुपये रोखीने दिले.

या कुटुंबियांनी त्याचे पुरावे छायाचित्रे आणि व्हिडिओ बीबीसीला दिले आहेत. बीबीसीला या कुटुंबियांकडून असे काही फोटो आणि व्हिडिओ मिळाले की ज्यामध्ये पोलीस अधिकारी त्यांना पाचशे रुपयांच्या नोटांची बंडले देताना दिसत आहेत. हे पैसे सरकारी तिजोरीतून काढण्यात आल्याची कोणतीही नोंद उत्तर प्रदेश सरकारकडे असल्याचे या २६ कुटुंबांना प्रत्येकी ५ लाख रुपये असे मिळून १ कोटी ३० लाख रुपये नेमके आले कुटुंब हेही एक कोडे आहे.

मागासवर्गीयांच्या शिष्यवृतीबाबत राहुल गांधींचे नरेंद्र मोदींना पत्र

पान १ वरून

दुसरे असे की, मागासवर्गीय विद्यार्थ्यांना मॅट्रिकनंतर देण्यात येणाऱ्या शिष्यवृत्तीची रक्कम देण्यात आलेली नाही. बिहारमध्येच गेल्या तीन वर्षांपासून हे शिष्यवृत्तीचे पोर्टल काम करत नाही.

या विद्यार्थ्यांना २०२१-२१ पासून शिष्यवृत्ती मिळालेली नाही. सध्या शिष्यवृत्ती मिळणाऱ्या विद्यार्थ्यांची संख्याही अर्ध्यावर आली आहे. अशीच परिस्थिती देशाच्या अनेक भागांमध्ये आहे. माझी तुमच्याकडे मागणी आहे की, मागासवर्गीय विद्यार्थ्यांच्या वसतिगृहांचे ऑडीट व्हावे. चांगल्या पायाभूत सुविधा, स्वच्छता, जेवण व शिक्षणाच्या सुविधा देण्यात याव्यात. मॅट्रिकनंतर देण्यात येणाऱ्या शिष्यवृत्तीची रक्कम वेळेवर देण्यात यावी. पत्राच्या शेवटी राहुल गांधी यांनी लिहिले आहे की, मला खात्री आहे की, तुम्हीही सहमत असाल की मागासवर्गीय विद्यार्थ्यांच्या प्रगतीशिवाय आपला विकास होऊ शकत नाही. त्यामुळे या पत्रावर आपण सरकारत्मक निर्णय घ्यावा. राहुल गांधी यांच्या पत्राला आता पंतप्रधान काही उत्तर देतात का हे पाहावे लागणार आहे.

छत्रपती संभाजीनगरात ट्रॅक्टर मोर्चा

पान १ वरून

पाणंद रस्ते बांधणार. शेतकऱ्यांना १ रुपयात पीक विमा. मराठवाडा वॉटर ग्रीड प्रकल्पाची केंद्र सरकारकडून मान्यता घेऊन येऊन अन्नदाता ऊर्जादाता योजना यांसह अनेक आश्वासने महायुती सरकारने निवडणुकीत दिले पण आता काय झाले ? क्या हुआ तेरा वादा, असे बॅनर हातात घेत आंदोलकांनी सरकारला प्रश्न केला.

यावेळी अंबादास दानवे म्हणाले की, महायुतीच्या घोषणा कागदावरच राहिल्या आहेत. त्यांना आश्वासनांचा विवर पडला आहे. गेल्या सात महिन्यांत राज्यात हजारोपेक्षा अधिक शेतकऱ्यांनी आत्महत्या केल्या, तरी आपले अर्थमंत्री अजित पवार यांनी शेतकऱ्यांना आर्थिक वर्षाच्या शेवटी कर्ज भरण्यास सांगितले. शेतकरी समान्य योजनेची रक्कम १२ हजारवरून १५ हजार रुपये करण्याचे आश्वासनही पूर्ण झाले नाही. ह्यांनी सोयाबीन आणि कापसाचे भाव कमी करण्यासाठी परदेशातून आयात सुरू केली. पंतप्रधान नरेंद्र मोदी यांनी हमीभावाच्या दीडपट भाव देण्याची घोषणा केली होती. पण उलट शेतकऱ्यांना हमीभावापेक्षा कमी किमतीत कापूस आणि सोयाबीन विकाने लागले. शेतकऱ्यांचा शक्तिपीठ महामार्गाला विरोध असताना ही तो महामार्ग तयार करण्यासाठी सरकार प्रयत्न करत आहेत. आता शेतकऱ्यांना कोणी वालीच नाही.

राजाची हत्या मीच केली सोनमची पोलिसांसमोर कबुली

पान १ वरून

याचा अधिकृत उलगडा होणे बाकी आहे.

दरम्यान, सोनम व त्यांच्या कुटुंबियांनी राजा रघुवंशीचा मंत्रतंत्रासाठी बळी घेतला असावा अशी शक्यता राजा रघुवंशी याच्या वडिलांनी व्यक्त केली आहे. घराच्या दारावर मुलीचा फोटो उलटा टांगण्याचा प्रकारही याच तंत्रमंत्राचा भाग आहे. मंगळाचा दोष घालवायला तिने राजाशी विवाह करून त्याला ठार मारले तिचे प्रेमप्रकरण तिच्या घरच्यांना माहीत असणार आहे , या प्रकरणात आणखी एका महिलेचा हात असून तिचा उलगडा लवकरच होईल. राजाचा भाऊ म्हणाला की, आमचे बहुतेक डोके फिरले होते,

सोनमचे कुटुंब जे म्हणाले ते आम्ही करत गेलो. राजाची आई म्हणाली की ,कामाख्या देवीला जाण्याची कल्पनाही त्यांची होती. त्यानंतर गळ्यावर वार करून बळी दिल्याप्रमाणे त्याची हत्या करण्यात आली. या विवाहाबाबत पत्रिका जुळवणारा इंद्रुचा व्यक्तीही दोन दिवसांपासून फरार आहे. त्यानेच या विवाहाबाबत भविष्यवाणी केली होती. सोनमच्या आईला आपली मुलगी असे काही करणार असल्याची माहिती असल्याचीही एक शक्यता व्यक्त करण्यात येत आहे. माझे जरा राज कुशावहशी लग्न झाले नाही तर तू पाहून घे मी काय करते, अशी धमकी सोनमने आपल्या आईला दिली होती अशी चर्चा आहे.

वृत्तपत्र विक्रेत्यांच्या मुळावर याल तर खबरदार! मनसेला इशारा

पान १ वरून

उखडून टाकणार अशी भाषा केल्यामुळे सर्व वृत्तपत्र विक्रेत्यांमध्ये संतापाची लाट पसरली आहे. हाच एकमेव व्यवसाय आहे ज्यामध्ये मराठी टक्का टिकून आहे. त्यामुळे तमाग वृत्तपत्र विक्रेत्यांच्या स्वाभिमानाला ठेच पोहचवणाऱ्या मनसेच्या अविनाश जाधव यांचा वृत्तपत्र विक्रेत्यांनी आज दुपारी ठाणे रेल्वे स्थानकाबाहेर आंदोलन छेडून

जाहीर निषेध नोंदवला. महाराष्ट्र राज्य वृत्तपत्र विक्रेता संघटना आणि ठाणे शहर वृत्तपत्र विक्रेता असोसिएशनचे अध्यक्ष दत्ता घाडगे यांच्या नेतृत्वाखाली छेडलेल्या या आंदोलनात दिलीप चिंचोले, वैभव म्हात्रे, विवेक इसामे, मिलेश कदम, संतोष शिंदे, केशव शिर्के, जितेंद्र क्षिरसागर, संदीप आवारे आदीसह अनेक वृत्तपत्र विक्रेते सहभागी झाले होते.

शस्त्र परवाना प्रकरणात सुशील हगवणेला जामीन

पान १ वरून

आधारे पिस्तुलाचा गैरवापर झाल्याची शक्यता तपासण्याची गरज आहे. काढतुणे कित्ती आणि कुटुंब मिळवली, बनावट भाडेकराराचा उपयोग कसा झाला याचाही तपास बाकी आहे. त्यामुळे सात दिवसांची कोठडी आवश्यक असल्याची मागणी पोलिसांनी केली. मात्र, आरोपीच्या वकिलांनी सर्व कलमे जामीनपत्र असल्याचा युक्तिवाद केला. अॅड. स्वानंद गोविंदवार यांनी सांगितले की, या गुन्हात पोलीस कोठडी देण्याचा प्रश्न येत नाही. दोन्ही बाजूंचा युक्तिवाद ऐकून घेतल्यानंतर न्यायालयाने सुशीलला न्यायालयीन कोठडी सुनावली आणि नंतर जामीन मंजूर केला.

निविदा क्रमांक		खाल्याचे नाव	कामाचे नाव	निविदा संघ किंमत रु.	अंदाजित पूर्वापणित रक्कम रु.	व्यवस्था रक्कम रु.	कामाची मुदत (माहिने)	निविदा विषयक नवावदाव व्यक्तीचे नाव व पदवर्गीय क्रमांक
PMCWATER SUPPLY/2025/143	पाणीपुरवठा	कार्यकारी अभियंता क्र. १ स्वामरेट पाणीपुरवठा कार्यालय अंतर्गत येणाऱ्या काजरा संतोष नगर दलनगर व विविध परिसरात जलवाहिन्यांची दैनंदिन देखभाल दुरुस्तीची कामे करणे	रु. ६०७९/-	रु. ६०७९२६०/-	रु. ६०७९२/-	१२	तुषी वैविदास फायल ७२७६६७८२०७	
PMCWATER SUPPLY/2025/144	पाणीपुरवठा	कार्यकारी अभियंता क्र. १ स्वामरेट पाणीपुरवठा कार्यालय अंतर्गत येणाऱ्या गुजरावडी फाटा उल्कर्य सोसायटी काजरा कोडवा रस्ता या भागात व इतर परिसरात जलवाहिन्यांची दैनंदिन देखभाल दुरुस्तीची कामे करणे	रु. ६०७९/-	रु. ५०८४१३२/-	रु. ५०८४१/-	१२	दीपक रामचंद्र रोमन १७००५९७७६८	
PMCWATER SUPPLY/2025/145	पाणीपुरवठा	स्वामरेट क्रमांक १ अंतर्गत येणाऱ्या आंबेगाव खुर्द गावठाण व इतर परिसरातील वितरण व्यवस्था नियंत्रित करणे	रु. १३५९/-	रु. ४९९९६८८/-	रु. ४९९९६/-	१२	तुषी वैविदास फायल ७२७६६७८२०७	
PMCWATER SUPPLY/2025/146	पाणीपुरवठा	स्वामरेट क्र. १ अंतर्गत येणाऱ्या नव्याने समाविष्ट २३ गावांमधील जांभुळवाडी व कोळेवाडी गावातील जलवाहिन्यांची दैनंदिन देखभाल दुरुस्तीची कामे करणे	रु. १३५९/-	रु. २५४१७४०/-	रु. २५४१७/-	१२	तुषी वैविदास फायल ७२७६६७८२०७	
PMCWATER SUPPLY/2025/147	पाणीपुरवठा	कार्यकारी अभियंता क्र. १ स्वामरेट पाणीपुरवठा कार्यालय अंतर्गत येणाऱ्या धनकवडी, मोहननगर, आंबेगाव पठार व परिसरात देखभाल दुरुस्तीचे कामे करणे	रु. ६०७९/-	रु. ५९३२०९४/-	रु. ५९३२१/-	१२	तेजल प्रकाश गोडरे ७६२०३३८३७७	
PMCWATER SUPPLY/2025/148	पाणीपुरवठा	कार्यकारी अभियंता क्र. १ अंतर्गत पाणीपुरवठा विभाग अंतर्गत येणाऱ्या दौलतनगर, चैतन्यनगर , धनकवडी व परिसरामध्ये दैनंदिन देखभाल दुरुस्तीची कामे करणे	रु. १३५९/-	रु. ५९३१९८८/-	रु. ५९३१९/-	१२	तेजल प्रकाश गोडरे ७६२०३३८३७७	

तारिख निविदा उघडणे प्रक्रिया दिनांक: २३-०६-२०२५ दुपारी ०३.०० वा.

अ) सध्या कामाबाबत निविदा अटी/शर्ती इ.बाबतचा सर्व तपशील निविदा संघामध्ये नमूद केला असून, सध्या कामाचे निविदा www.mahatenders.gov.in या वेबसाईटवर पाहण्यासाठी उपलब्ध आहे. निविदा संघाची विक्री व स्वीकृती सरदर वेबसाईटवरून फक्त ऑनलाईन पद्धतीने करण्यात येत असून सर्व निविदा देणे पारितोष पद्धतीने मागण्यात येत आहेत.

ब) निविदा प्रक्रियाव्या शेवटच्या दिवशी मंत्र संघ पत्र झाल्यास व स्वीकृतीच्या शेवटच्या दिवशी ऑनलाईन माहितीकरण न झाल्यास याची सर्वेची जबाबदारी टेंडरधारची राहिल.

क) ऑनलाईन निविदा प्रक्रिया बाबतची सर्व माहिती टेंडर सेल विभाग पुणे म.न.प. येथे मिळेल.

ड) कार्यलयीन आदेश क्र.अतिमआ(वि./३२) दिनांक २०/०६/२०१६ नुसार बघण्या रक्कम इ.सी.एन/आर.टी.जी.एन/ए.एन.टी. सुविधेमार्फतच विक्रयकारात येणार आहे.

सही/ -
Hemant More
कार्यकारी अभियंता
पाणीपुरवठा
पाणीपुरवठा
पुणे महानगरपालिका
पुणे महानगरपालिका

संबंधित तपशील	
१. कोर्पोरेट ऋणकोचे नाव	डॉन्स्टेल होल्डिंग्स (इंडिया) प्रायव्हेट लिमिटेड
२. कोर्पोरेट ऋणकोचे व्यापनेचा दिनांक	१८/१२/१९८८
३. प्राधिकरण या अंतर्गत कोर्पोरेट ऋणकोची स्थापना/ मंजूरि/कालावधी	१९/१२/१९८८
४. कोर्पोरेट ऋणकोचा कोर्पोरेट असेसमेंट / मर्यादित दायित्व असेसमेंट	US5101MH1998PTC117529
५. कोर्पोरेट ऋणकोचा नोंदीकरण कार्यालय आणि प्रमुख कार्यालयाचा पत्ता (असल्यास)	नोंदीकरण कार्यालय: ७-७, कलकत्ता, पेरियार बिल्डिंग, सान्ठुकरावडी, अहमद नगर, मरिचक देवम (पूर्व), मराठवाडा, भारत, ४००००९
६. कोर्पोरेट ऋणकोचा संदर्भित दिवाळखोरी सुरु होण्याचा दिनांक	०५/०५/२०२५ (प्रायव्हेट) ऑर्डर सेलम प्रशासक दिवाळखोरी प्रोसेसिंग कलम १०/०५/२०२५, रोजी
७. दिवाळखोरी ठरवणारी प्रक्रियासमितीची अंतिम दिनांक	०५/१२/२०२५
८. अंतिम ठरव घ्यावयास मिळणारा काळ	श्री. निमित्त काकोडकर आपली क्रमांक: IBB/1PA-002/IP-N00116/2017-18/10285
९. मंडळकोष नोंदीकरण असल्यास, अंतिम ठरव घ्यावयास मिळणारा काळ	निसल मल्ल, संचाली अहमद, २१७, विजयनगरकोली, २१७, स्वतंत्र पेट, पुणे ४११०३०
१०. अंतिम ठरव घ्यावयास मिळणारा काळ	०५/१२/२०२५
११. ठरव घ्यावयास मिळणारा काळ	२५/०५/२०२५
१२. अंतिम ठरव घ्यावयास मिळणारा काळ	२५/०५/२०२५
१३. कोर्पोरेट ऋणकोचा प्राधिकृत प्रतिनिधी मूळतः कलकत्ता उद्योगाला आलेल्या दिवाळखोरी व्यवसायासाठी (असेसमेंट करणारे तसेच नाव)	-
१४. (अ) संबंधित अर्थ आणि (ब) अधिकृत प्रतिनिधीचा तपशील उल्लेख असले:	केव लिन (अ) संबंधित फॉर्म डाउनलोड कराव्यात येतील यावरून: https://ibbi.gov.in/home/downloads भौतिक पत्ता: निसल मल्ल, संचाली अहमद, २१७, विजयनगरकोली, २१७, स्वतंत्र पेट, पुणे ४११०३०

याद्वारे नोंदीस दिली जाते की निसल मल्ल कंपनी ही टिपुनगर, मुंबई संदर्भात ०५/०५/२०२५ रोजी पिपली ट्रेडिंग कंपनी प्रायव्हेट लिमिटेडच्या कोर्पोरेट दिवाळखोरी प्रोसेसिंग प्रक्रिया सुरू करण्याचे आदेश दिले आहेत. (NCLT ऑर्डरच्या संदर्भ १०/०५/२०२५ रोजी अंतर्गत दिवाळखोरी प्रोसेसिंग प्रक्रिया सुरू करण्याचे आदेश दिले आहेत).

पिपली ट्रेडिंग कंपनी प्रायव्हेट लिमिटेडच्या धनकोचे लक्ष वेधण्याकरिता

दिनांक: १२/०६/२०२५
ठिकाण: पुणे

संबंधित तपशील	
१. कोर्पोरेट ऋणकोचे नाव	पिपली ट्रेडिंग कंपनी प्रायव्हेट लिमिटेड
२. कोर्पोरेट ऋणकोचे व्यापनेचा दिनांक	१८/१२/१९८८
३. प्राधिकरण या अंतर्गत कोर्पोरेट ऋणकोची स्थापना/ मंजूरि/कालावधी	१९/१२/१९८८
४. कोर्पोरेट ऋणकोचा कोर्पोरेट असेसमेंट / मर्यादित दायित्व असेसमेंट	US5101MH1998PTC117529
५. कोर्पोरेट ऋणकोचा नोंदीकरण कार्यालय आणि प्रमुख कार्यालयाचा पत्ता (असल्यास)	नोंदीकरण कार्यालय: ७-७, कलकत्ता, पेरियार बिल्डिंग, सान्ठुकरावडी, अहमद नगर, मरिचक देवम (पूर्व), मराठवाडा, भारत, ४००००९
६. कोर्पोरेट ऋणकोचा संदर्भित दिवाळखोरी सुरु होण्याचा दिनांक	०५/०५/२०२५ (प्रायव्हेट) ऑर्डर सेलम प्रशासक दिवाळखोरी प्रोसेसिंग कलम १०/०५/२०२५, रोजी
७. दिवाळखोरी ठरवणारी प्रक्रियासमितीची अंतिम दिनांक	०५/१२/२०२५
८. अंतिम ठरव घ्यावयास मिळणारा काळ	श्री. निमित्त काकोडकर आपली क्रमांक: IBB/1PA-002/IP-N00116/2017-18/10285
९. मंडळकोष नोंदीकरण असल्यास, अंतिम ठरव घ्यावयास मिळणारा काळ	निसल मल्ल, संचाली अहमद, २१७, विजयनगरकोली, २१७, स्वतंत्र पेट, पुणे ४११०३०
१०. अंतिम ठरव घ्यावयास मिळणारा काळ	०५/१२/२०२५
११. ठरव घ्यावयास मिळणारा काळ	२५/०५/२०२५
१२. अंतिम ठरव घ्यावयास मिळणारा काळ	२५/०५/२०२५
१३. कोर्पोरेट ऋणकोचा प्राधिकृत प्रतिनिधी मूळतः कलकत्ता उद्योगाला आलेल्या दिवाळखोरी व्यवसायासाठी (असेसमेंट करणारे तसेच नाव)	-
१४. (अ) संबंधित अर्थ आणि (ब) अधिकृत प्रतिनिधीचा तपशील उल्लेख असले:	केव लिन (अ) संबंधित फॉर्म डाउनलोड कराव्यात येतील यावरून: https://ibbi.gov.in/home/downloads भौ

फॉर्म ए
जाहीर उद्घोषणा

(भारतीय नादारी आणि दिवाळखोरीपणा मंडळ (कॉर्पोरेट व्यक्तींकरिता दिवाळखोरी ठराव प्रक्रिया) विनियमन, २०१६ च्या विनियमन ६ अन्वये)

पियाली ट्रेडिंग कंपनी प्रायव्हेट लिमिटेड
धनकोंचे लक्ष वेधण्याकरिता

संबंधित तपशील	
१. कॉर्पोरेट ऋणकोचे नाव	पियाली ट्रेडिंग कंपनी प्रायव्हेट लिमिटेड
२. कॉर्पोरेट ऋणकोच्या स्थापनेचा दिनांक	१८/१२/१९९८
३. प्राधिकरण ज्या अंतर्गत कॉर्पोरेट ऋणकोची स्थापना/नोंदणीकरण झाले	रजिस्ट्रार ऑफ कंपनीज, मुंबई
४. कॉर्पोरेट ऋणकोच्या कॉर्पोरेट ओळख क्रमांक / मर्यादित दायित्व ओळख क्रमांक	U55101MH1998PTC117529
५. कॉर्पोरेट ऋणकोच्या नोंदणीकृत कार्यालयाचा आणि प्रमुख कार्यालयाचा (जर असल्यास) पत्ता	नोंदणीकृत कार्यालय: ७-अ, तळमजला, गिरीराज बिल्डिंग, संत लुकारामरोड, आधुनिक मार्केट, मस्जिद स्टेशन (पुर्वी), मुंबई, महाराष्ट्र, भारत, ४००००९
६. कॉर्पोरेट ऋणकोच्या संदर्भात दिवाळखोरी सुरु होण्याचा दिनांक	०९/०६/२०२५ (पनसीपवरी ऑर्डर संशोधन प्राप्त झालेहोईपरिम रिडोल्फ्युशन प्रोफेशनल कडून १०/०६/२०२५ रोजी)
७. दिवाळखोरी ठराव प्रक्रिया परिसमाप्तीचा अंदाजित दिनांक	०७/१२/२०२५
८. अंतरिम ठराव व्यावसायिक म्हणून काम पाहण्याच्या दिवाळखोरी व्यावसायिकाचे नाव आणि नोंदणीकरण क्रमांक	श्री. मिलिंद कासोदेकर आयपी क्रमांक: IBBI/IPA-002/IP-N00116/2017-18/10285
९. मंडळाकडे नोंदणीकृत असल्यानुसार, अंतरिम ठराव व्यावसायिकाचा पत्ता आणि ईमेल	तिसरा मजला, सत्यगिरी अपार्टमेंट्स, ७७, विजयनगरकॉलनी, २१४७, सदाशिव पेठ, पुणे ४११०३० ईमेल: milind.kasodekar@kmdscs.com
१०. अंतरिम ठराव व्यावसायिकासह पत्रव्यवहारकरिता वापरण्याचा पत्ता आणि ईमेल	cirp.piyalitrading@gmail.com milind.kasodekar@kmdscs.com तिसरा मजला, सत्यगिरी अपार्टमेंट, ७७, विजयनगरकॉलनी, २१४७, सदाशिव पेठ, पुणे ४११०३०
११. दावे सादर करण्याचा अंतिम दिनांक	२४/०६/२०२५
१२. अंतरिम ठराव व्यावसायिकाद्वारे निश्चित केल्यानुसार, कलम २१ च्या उप-कलम (६अ) ज्या खंड (ब) अन्वये ऋणकोचे वर्ग जर असल्यास	-
१३. वर्गामध्ये ऋणकोचा प्राधिकृत प्रतिनिधी म्हणून काम करण्याकरिता उरविण्यात आलेल्या दिवाळखोरी व्यावसायिकाची नावे (प्रत्येक वर्गामध्ये तीन नावे)	-
१४. (अ) संबंधित अर्ज आणि (ब) अधिकृत प्रतिनिधीचा तपशील उपलब्ध असेल :	वेब लिंक (अ) संबंधित फॉर्म डाउनलोड करता येतील यावरून: https://ibbi.gov.in/home/downloads भौतिक पत्ता: तिसरा मजला, सत्यगिरी अपार्टमेंट ७७, विजयनगर कॉलनी, २१४७, सदाशिव पेठ, पुणे-४११०३०

याद्वारे नोंदीस दिली जाते की नॅशनल कंपनी लॉ ट्रिब्यूनल, मुंबई खंडपीठाचे ०९/०६/२०२५ रोजी पियाली ट्रेडिंग कंपनी प्रायव्हेट लिमिटेडची कॉर्पोरेट दिवाळखोरी रिडोल्फ्युशन प्रक्रिया सुरु करण्याचे आदेश दिले आहेत. (NCLT ऑर्डरचा संदेश १०/०६/२०२५ रोजी अंतरिम रिडोल्फ्युशन प्रोफेशनलला मिळाला)

पियाली ट्रेडिंग कंपनी प्रायव्हेट लिमिटेडच्या धनकोंना याद्वारे त्यांचे दावे पुराव्यासह २४ जून २०२५ रोजी किंवा त्यापूर्वी अंतरिम ठराव व्यावसायिक यांच्याकडे नोंद क्र. १० समोर नमूद पर्यावर सादर करण्यास सांगण्यात येत आहे.

आर्थिक धनकों यांनी दाव्याबाबत त्यांचे पुराव्यासहीत दावे फक्त इलेक्ट्रॉनिक पद्धतीने सादर करावे. इतर सर्व धनकों त्यांचे दाव्याबाबतचे पुरावे व्यक्तिशः, टपालाद्वारे किंवा इलेक्ट्रॉनिक पद्धतीने सादर करू शकतात.

नोंद क्रमांक १२ समोर नमूद केल्यानुसार वर्गांशी संबंधित वितीय कर्जदाराने, फॉर्म सीए मधील वर्गाचे अधिकृत प्रतिनिधी म्हणून काम पाहण्याकरिता नोंद क्रमांक १३ समोर नमूद तीन दिवाळखोरी व्यावसायिकांमधून अधिकृत प्रतिनिधी म्हणून त्यांची पसंती नमूद करावी - लागू नाही

दाव्याबाबतचे चुकीचे किंवा दिशाभूल करणारे दावे सादर केल्यास दंड ठोठावण्यात येईल.

दिनांक: १२/०६/२०२५
ठिकाण: पुणे

मिलिंद कासोदेकर अंतरिम
रिडोल्फ्युशन प्रोफेशनल
रजिस्ट्रेशन क्र. IBBI/IPA-002/IP-क्र. 0116/2017-18/10285

Handwritten signature

FINANCIAL EXPRESS

केनरा बँक Canara Bank
 CANARA BANK, NAGAO BRANCH
 REF: RO/LEGAL/SARFAESI/7/SG/2025-26 DATE: 31.05.2025
 To: MRS. KAMINI KISHOR TELANG
 A/H NO 95 GOSPADA POKHARAN GALLI NAGAO TAL URAN RAIGAD 400702
 9930348212
 MR. RUSHIKESH PANDURANG SONKAR
 D-8, MARUTI ARCADE, ROHIDAS WADA, TAPAL NAKA, TAL PANVEL DIST RAIGAD - 410206
 MRS. KAMINI KISHOR TELANG
 FLAT NO 305, 3RD FLOOR, AADITYA MAHADEV CHS LTD, CTS NO 1001/A, 1002, 1002/1/A,
 ETC, VILLAGE PANVEL, OLD TAPAL NAKA, ROHIDAS WADA, PANVEL WEST 410206
Subject: NOTICE UNDER SECTION 13(2) OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 (SARFAESI ACT, 2002) READ WITH SECURITY INTEREST (ENFORCEMENT) RULES, 2002 AS AMENDED FROM TIME TO TIME.
 Sir,
 The undersigned being the authorized Officer of Canara Bank, NAGAO branch (hereinafter referred to as "the secured creditor"), appointed under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, (hereinafter referred as the "Act") do hereby issue this notice to you as under:
 That MRS. KAMINI KISHOR TELANG (hereinafter referred to as "THE BORROWER") have availed credit facility/facilities stated in Schedule A hereunder and have entered into the security agreements in favour of secured creditor. While availing the said credit facilities, you have expressly undertaken to repay the loan amounts up to the limit of Rs. 7,40,000.00 (Rupees Seven Lakhs Forty Thousand only) with interest thereon in accordance with the terms and conditions of the above mentioned agreements.
 You (The Person mentioned in Schedule B) are also entered into to agreements against the secured assets which are detailed in Schedule B hereunder.
 However, from FEBRUARY 2025, the operation and conduct of the said financial assistance/credit facilities have become irregular. The books of account maintained by the secured assets show that the liability of the borrower towards the secured creditor as on date amounts to **₹4,59,183.39 (Rupees Four Lakhs Fifty Nine Thousand One Hundred Eighty Three and paise Thirty Nine only)**, the details of which together with the future interest rate are stated in schedule C hereunder. It is further stated that the borrower/Guarantor having failed to keep up with the terms of the above said agreement in clearing the dues of the secured creditor within the time given, and have been evasive in settling the dues. The operation and conduct of the above said financial assistance/credit facilities having come to a standstill and as a consequence of the default committed in repayment of principal debt, installment and interest thereon, the secured creditor was constrained to classify the debt as Non-Performing Asset (NPA) as on 29.05.2025 in accordance with the directives/guidelines relating to asset classification issued by the Reserve Bank of India.
 The secured creditor to through this notice brings to your attention that the borrower has failed and neglected to repay the said dues/ outstanding liabilities and hence hereby demand you under Section 13(2) of the Act, by issuing this notice to discharge in full the liabilities of the borrower as stated in Schedule C hereunder to the secured Creditor within 60 days from the date of receipt of this notice that you are also liable to pay future interest at the rate of 10.00% Per Annum together with all costs, charges, expenses and incidental expenses with respect to the proceedings undertaken by the secured creditor in recovering its dues.
 Please take note of the fact that if you fail to repay to the secured creditor the aforesaid sum of **₹4,59,183.39 (Rupees Four Lakhs Fifty Nine Thousand One Hundred Eighty Three and paise Thirty Nine only)** together with further interest and incidental expenses and costs as stated above in terms of this notice under Sec. 13(2) of the Act, the secured creditor will exercise all or any of the rights detailed under sub-section (4) (a) and (b) of Section 13, the extract of which is given here below to convey the seriousness of this issue:
 13(4)-In case the borrower/Guarantor fails to discharge liability in full within the period specified in sub section (2), the secured creditor may take recourse to one or more of the following measures to recover his secured debt, namely;
 a) Take Possession of the secured assets of the Borrower/Guarantor including the right to transfer by way of lease, assignment or sale for realizing the secured asset;
 b) Take over the management of the business of the borrower including the right to transfer by way of lease, assignment or sale for realizing the secured asset.
 Provided that the right to transfer by way of lease, assignment or sale shall be exercised only where the substantial part of the business of the borrower is held as security for the debt.
 Provided further that where the management of the whole of the business or part of the business is severable, the secured creditor shall take over the management of such business of the borrower which is relatable to the security for the debt;
 And under other applicable provisions of the said Act.
 Your attention is invited to provisions of sub section (8) of Section 13, in respect of time available, to redeem the secured assets.
 You are also put on notice in term of Section. 13(13) the borrower/ Guarantor shall not transfer by way of sale, lease or otherwise the said secured assets detailed in Schedule B hereunder without obtaining written consent of the secured creditor. It is further brought to your notice that any contravention of this statutory injunction/restraint, as provided under the said act, is an offence and if for any reason, the secured assets are sold or disposed out in the ordinary course of business, the sale proceeds or income realized shall be levied with the secured creditor. In this regard you shall have to render proper accounts of such realization/income.
 This notice of Demand is without prejudice to and shall not be construed as waiver of any other rights or remedies which the secured creditor may have including further demands for the sums found due and payable by you.
 This is without prejudice to any other rights available to the secured creditor under the Act and/or any other law in force.
 Please comply with the demand under this notice and avoid all unpleasantness. In case of non-compliance, further needful action will be resorted to, holding you liable for all costs and consequence.
 Thanking You,
 Yours Faithfully,
 AUTHORISED OFFICER

SCHEDULE A
 [DETAILS OF CREDIT FACILITIES AVAILABLE BY THE BORROWER]

SERIAL NO.	LOAN A/C. NUMBER	NATURE OF LOAN/LIMIT	DATE OF SANCTION	AMOUNT
1	5487983000042	SYND Mortgage	12/02/2018	Rs. 7,40,000.00

SCHEDULE B
 [DETAILS OF SECURITY ASSETS]

SL. NO.	IMMOVABLE	NAME OF THE TITLE HOLDER
1	FLAT NO 305, 3RD FLOOR, AADITYA MAHADEV CHS LTD, CTS NO 1001/A, 1002, 1002/1/A, ETC, VILLAGE PANVEL, OLD TAPAL NAKA, ROHIDAS WADA, PANVEL WEST 410206 9930348212 Admeasuring 339 Sq. Ft. Built up Area Towards North : Panvel Municipal Road Towards South : Panvel Municipal Road Towards East : City Survey Property No.1000/1000/1 Towards West : City Survey Property No.1004/1004/1	MRS. KAMINI KISHOR TELANG

SCHEDULE C
 [DETAILS OF LIABILITY AS ON DATE]

SL. NO.	LOAN A/C. NUMBER	NATURE OF LOAN/LIMIT	DATE OF SANCTION	AMOUNT
1	5487983000042	SYND Mortgage	12/02/2018	Rs. 4,59,183.39

DCM SHRIRAM INDUSTRIES LIMITED
 CIN : L74899DL1989PLC035140
 Regd. Office : Kanchenjunga Building, 18 Barakhamba Road, New Delhi - 110001
 Tel.: 011-43745000, E-mail: dsil@dcmsr.com, Website: www.dcmsr.com

NOTICE
Transfer of Equity Shares in the Company to Investor Education and Protection Fund (IEPF)

Shareholders are hereby informed that pursuant to the provisions of Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016, as amended ("the Rules"), the Company is mandated to transfer the Final Dividend for the Financial Year 2017-18, which remained unclaimed for a period of seven years, to the IEPF Authority. The corresponding shares on which dividend was unclaimed for seven consecutive years will also be transferred as per the procedure set out in the Rules.
 In compliance with the Rules, the Company has communicated individually to the concerned shareholders at their registered address whose shares are liable to be transferred to IEPF for taking appropriate action and the details of such shares liable to be transferred to IEPF are also made available on the website of the Company viz www.dcmsr.com. Shareholders concerned may refer to the website to verify the details of their unclaimed dividend and the shares liable to be transferred.
 Shareholders holding shares in physical form and whose shares are liable to be transferred to IEPF, may note that the Company would be issuing Letter of Confirmation in lieu of the original share certificate(s) held by them, to convert it into DEMAT form and transfer in favour of IEPF.
 The shareholders may further note that the details uploaded by the Company on its website should be regarded and shall be deemed adequate notice in respect of the issue of Letter of Confirmation by the Company for the purpose of transfer of shares to IEPF.
 In case the Company does not receive any communication from the concerned shareholders by 31st August, 2025, the Company with a view to comply with the requirements of the Rules, will transfer the dividend to the IEPF by the due date as per procedure stipulated in the Rules. The corresponding shares on which dividend is unclaimed for seven consecutive years shall also be transferred without any further notice.
 Please note that no claim shall lie against the Company in respect of unclaimed dividend amount and shares transferred to the IEPF. Shareholders may claim the dividend and corresponding shares transferred to IEPF including all benefits accruing on such shares, if any, from the IEPF authorities after following the procedure prescribed in the Rules.
 For any queries on the above matter, the shareholders are requested to contact the Company's Registrar and Share Transfer Agents, KFIN Technologies Limited, Selenium Tower-B, Plot No. 31 & 32, Gachibowli, Financial District, Nanakramguda, Serilingampally, Hyderabad, Telangana - 500032. Email: einward_ris@kfinetech.com; Website: www.kfinetech.com; Toll Free No. 1800-309-4001 and Whatsapp No. (91) 9100094099.

For DCM Shriram Industries Limited
DCM SHRIRAM Y.D. Gupta
 Company Secretary
 Place: New Delhi
 Dated: 11.06.2025

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR TRANZLEASE HOLDINGS (INDIA) PRIVATE LIMITED OPERATING IN BUSINESS OF LEASING OF CARS AT MUMBAI, GURURAM AND OTHERS
 (Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sr. No.	RELEVANT PARTICULARS
1.	Name of the corporate debtor along with PAN & CIN/ LLP No. Tranzlease Holdings (India) Private Limited CIN: U65910MH2008PTC162528 PAN: AABCE63400
2.	Address of the registered office Office of Corporate Debtor: House No. 695, Trupati APT, Patakar Plot, Kalambe Shahapur, Kalamang, Thane, Shahapur, Maharashtra, India - 421601
3.	URL of website Not available
4.	Details of place where majority of fixed assets are located Mumbai, Delhi NCR
5.	Installed capacity of main products/services Leasing of cars
6.	Quantity and value of main products/services sold in last financial year As per available audited balance sheet for FY. 2020-21, the revenue from operations is Rs. 18.83 Cr.
7.	Number of employees/workmen NIL
8.	Further details including latest available financial statements (with schedules) of two years, lists of creditors are available at URL Details can be sought by sending request to Resolution Professional at cirp.tranzlease@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL Details can be sought by sending request to Resolution Professional at cirp.tranzlease@gmail.com
10.	Last date for receipt of expression of interest 27-06-2025
11.	Date of issue of provisional list of prospective resolution applicants 29-06-2025
12.	Last date for submission of objections to provisional list 04-07-2025
13.	Date of issue of final list of prospective resolution applicants 06-07-2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants 11-07-2025
15.	Last date for submission of resolution plans 10-08-2025
16.	Process email id to submit Expression of Interest cirp.tranzlease@gmail.com
17.	Details of the corporate debtor's registration status as MSME No information available

Date: 12th June 2025
 Place: New Delhi

IPF - NPV Insolvency Professionals Private Limited (Formerly Known as Mantrah Insolvency Professionals Private Limited) Through Its Director - Mr. Atul Tandon
 Resolution Professional
 In the matter of Tranzlease Holdings (India) Private Limited
 IIBI Reg. No.: IIBI/IPF-0040/IFA-2/2022-23/50021
 Email For Correspondence - cirp.tranzlease@gmail.com
 AFA validity up to: 31.12.2025

FORM A
PUBLIC ANNOUNCEMENT
 (Under regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF PIVALI TRADING COMPANY PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	Pivali Trading Company Private Limited
2. Date of incorporation of corporate debtor	18/12/1998
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies- Mumbai
4. Corporate Identity No. of corporate debtor	U65101MH1998PTC17529
5. Address of the registered office and principal office (if any) of corporate debtor	7 A, Ground Floor, Giring Building, Sant Tukaram Road, Iron Market, Masjid Station (East), Mumbai, Maharashtra, India, 400009
6. Insolvency commencement date in respect of corporate debtor	09/06/2025 (NCLT Order communication received by Interim Resolution Professional on 10/06/2025)
7. Estimated date of closure of insolvency resolution process	07/12/2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Milind Kasodekar IIBI/IPA-002/IP-NO0116/2017-18/10285
9. Address and e-mail of the interim resolution professional, as registered with the Board	Third Floor, Satyagni Apartments, 77, Vijayanagar Colony, 2147, Sadashev peth, Pune 411030 Email: milind.kasodekar@kmsdcs.com cirp.pivali@kmsdcs.com milind.kasodekar@kmsdcs.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Third Floor, Satyagni Apartments, 77, Vijayanagar Colony, 2147, Sadashev peth, Pune 411030
11. Last date for submission of claims	24/06/2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	-
13. Names of Insolvency Professionals Identified to act as Authorised Representative of creditors in a class (Three names for each class)	-
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	WebLink: http://www.ibbi.gov.in/home/downloads Physical Address: 3rd Floor, Satyagni Apartments 77, Vijayanagar Colony, 2147, Sadashev Peth, Pune-411030

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Pivali Trading Company Private Limited** on 09/06/2025. (NCLT Order communication received by Interim Resolution Professional on 10/06/2025)
 The creditors of **Pivali Trading Company Private Limited**, are hereby called upon to submit their claims with proof on or before **24th June 2025** falling fourteen days from the appointment of the interim resolution professional to the interim resolution professional at the address mentioned against entry No. 10.
 The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
 A financial creditor belonging to a class, as stated against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class (specify class) in Form CA.
 Submission of false or misleading proofs of claim shall attract penalties.
Interim Resolution Professional
 Mr. Milind Kasodekar
 IIBI/IPA-002/IP.No. 0116/2017-18/10285
 Date: 12/06/2025
 Place: Pune

FORM A
PUBLIC ANNOUNCEMENT
 (Under regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF PIVALI TRADING COMPANY PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	Pivali Trading Company Private Limited
2. Date of incorporation of corporate debtor	18/12/1998
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies- Mumbai
4. Corporate Identity No. of corporate debtor	U65101MH1998PTC17529
5. Address of the registered office and principal office (if any) of corporate debtor	7 A, Ground Floor, Giring Building, Sant Tukaram Road, Iron Market, Masjid Station (East), Mumbai, Maharashtra, India, 400009
6. Insolvency commencement date in respect of corporate debtor	09/06/2025 (NCLT Order communication received by Interim Resolution Professional on 10/06/2025)
7. Estimated date of closure of insolvency resolution process	07/12/2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Milind Kasodekar IIBI/IPA-002/IP-NO0116/2017-18/10285
9. Address and e-mail of the interim resolution professional, as registered with the Board	Third Floor, Satyagni Apartments, 77, Vijayanagar Colony, 2147, Sadashev peth, Pune 411030 Email: milind.kasodekar@kmsdcs.com cirp.pivali@kmsdcs.com milind.kasodekar@kmsdcs.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Third Floor, Satyagni Apartments, 77, Vijayanagar Colony, 2147, Sadashev peth, Pune 411030
11. Last date for submission of claims	24/06/2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	-
13. Names of Insolvency Professionals Identified to act as Authorised Representative of creditors in a class (Three names for each class)	-
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	WebLink: http://www.ibbi.gov.in/home/downloads Physical Address: 3rd Floor, Satyagni Apartments 77, Vijayanagar Colony, 2147, Sadashev Peth, Pune-411030

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Pivali Trading Company Private Limited** on 09/06/2025. (NCLT Order communication received by Interim Resolution Professional on 10/06/2025)
 The creditors of **Pivali Trading Company Private Limited**, are hereby called upon to submit their claims with proof on or before **24th June 2025** falling fourteen days from the appointment of the interim resolution professional to the interim resolution professional at the address mentioned against entry No. 10.
 The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
 A financial creditor belonging to a class, as stated against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class (specify class) in Form CA.
 Submission of false or misleading proofs of claim shall attract penalties.
Interim Resolution Professional
 Mr. Milind Kasodekar
 IIBI/IPA-002/IP.No. 0116/2017-18/10285
 Date: 12/06/2025
 Place: Pune

DIIVA AGRO CHEM PRIVATE LIMITED (IN LIQUIDATION)
NOTICE OF SALE AS GOING CONCERN OR SALE OF ASSETS ON STANDALONE BASIS CIN: U24219MH2009PTC192776, THROUGH E-AUCTION
 Regd. Off. At : 9 Queens Lawn Premises HS Ltd, Plot No. 967, Opp Sony Money, S.V. Road, Vile Parle (W), Mumbai - 400056

(Sale under the provisions of Insolvency and Bankruptcy Code, 2016)

Notice is hereby given to the public in general under the provisions of Insolvency and Bankruptcy Code, 2016 and Regulations there under, that the process of sale of Divya Agro Chem Private Limited - In Liquidation (Corporate Debtor/CD) as Sale as Going Concern or Sale of Assets on Standalone basis of forming part of Liquidation Estate formed by the Liquidator, appointed by the Hon'ble NCLT, Mumbai vide order dated December 19, 2023 (order received on January 2, 2024) read with order dated October 09, 2024 is scheduled to take place on 14th July, 2025. The E-Auction will be conducted on "AS IS WHERE IS BASIS, AS IS WHAT IS BASIS, WHATEVER THERE IS BASIS AND NO RECOURSE BASIS".
 Sale will be done by the undersigned through E-Auction service provider PSB Alliance Private Limited through portal <https://baibanknet.com>. All the assets are located at the Plot no. A-14, Mahad Industrial Area, Village-Kamble, Raigad -402309. Asset Id. No. 646 and 668 for search of auction property.

Date and Time of E-auction Option A-14th July, 2025, From 11:00 A.M. to 1:00 P.M.
 Option B- 14th July, 2025, From 3:00 P.M. to 5:00 P.M.

Last Date and Time for submission of Expression of Interest (EOI) along with supporting documents: Friday, 11th July, 2025
 Date and Time for Inspection (Assets to be Friday 13th June, 2025 to Friday 11th July, 2025 auctioned are located at Mahad, Maharashtra) (12 Noon to 4:00 p.m.)
 Last date for submission Earnest Money Deposit: Friday, 11th July, 2025

Sr. Description (Assets) (Corporate Debtor as a Going Concern)	Reserve Price	EMD (approx. 10% of Reserve Price)	Incremental Bid Amount
Option A: Sale of Corporate Debtor as Going Concern	83,10,600	8,31,000	1,00,000

Block (Sale of Corporate Debtor as Going Concern A (Under Regulation 32(e) of the IBBBI (Liquidation Process) Regulations 2016)

OR Option B: Sale of Assets of Corporate Debtor
 (In case no bids received for Auction under Option A then only bids for Option B will be considered)

Block/Sale of Factory Land & Building with B Furniture and fixtures	82,33,650	8,23,000	1,00,000
---	-----------	----------	----------

Important Terms and Conditions of E-Auction: 1. If the bidding for Option A is not successful, then bidding for Option B shall be undertaken as per the timeline provided above.
 2. Earnest Money Deposit (EMD) of the successful bidder shall be forfeited if found ineligible during the auction process.
 3. Bidding will be allowed only if EMD prescribed for the respective lot is remitted as per specified timeline.
 4. As on the date of issuance of Sale Certificate by the Liquidator, the current operational assets and liabilities shall be transferred/deemed to have been transferred as a part of the Corporate Debtor being sold as going concern subject to terms and condition of E-Auction Process Document.
 5. The Registration charges and other applicable taxes/charges if any shall be paid extra by the successful bidder to conclude the sale.
 6. Kindly refer to detailed terms and condition to understand the process of bidding through 7th E-Auction Process Document.
Important Note: a. The details of all the assets along with any pending legal cases/on-going litigations if any, are to be mandatorily seen before participating in the auction. The prospective bidders are advised to make their own independent inquiries regarding Corporate Debtor. The Interested Applicants may refer to the complete E-Auction Process Document containing details of terms and conditions of the E-Auction on the website of the E-Auction service provider <https://baibanknet.com> or may directly write an email to cirp.dacpl@gmail.com obtain the same.
 b. It is clarified that, this invitation purports to invite prospective bidders and does not create any kind of binding obligation on the part of the Liquidator or the Company to effectuate the sale. The Liquidator has the absolute right to accept or reject any or all offer(s)/bids or adjourn/postpone/ cancel the e-Auction or withdraw any property or portion thereof from the auction proceeding at any stage or disqualify any interested party / potential investor / bidder without any liability. **Any revision in the sale notice will be uploaded on the website on <https://ibbi.baibanknet.com/aucauction-listing>.**
 c. It is requested to all the bidders to kindly visit the website regularly.
 Sd/-
 Ms. Palak Swarnil Desai
 Liquidator of Divya Agro Chem Private Limited (In Liquidation)
 IIBBI Regn. No.: IIBBI/IPA-001/IP-P01517/2019-2020/12515
 AFA No: AA112515/02/311225/107595 (valid till 31st December, 2025)
 Address: 901, 9th Floor, Park Vistas, Opp. Lalubhai Park, Near MTNL, Andheri (W), Mumbai-400058
 Place: Mumbai, Date: 12th June, 2025

Mahindra & Mahindra Limited
NOTICE

NOTICE is hereby given that the certificates for the undermentioned securities of the company have been lost and the holders of the securities have applied to the company to issue duplicate certificates. Any person who has a claim in respect of the said securities should lodge such claim with the company at its registered office within 15 days from this date; else the company will proceed to issue duplicate certificates without further intimation.

Name(s) of the security holder(s) as per the certificate(s)	Folio Number	Number & Face value of securities	Certificate numbers	Distinctive numbers
Prabhakar Karandikar	K003256	3864 Shares of Face value Rs 05/- each	2010919, 421970	3684287-3686218, 1241792990-1241794921

Place: Mumbai
 Date: 12.06.2025

EXPRESS Careers

Padmashri Anasaheb Jadhav Bharatiya Samaj Unnati Mandal's
Matoshri Ushatai Jadhav Institute of Management Studies & Reserch Centre, Bhiwandi
 Dist.-Thane 421305

APPLICATIONS ARE INVITED FOR THE FOLLOWING UNAIDED POST OF DIRECTOR FOR THE ACADEMIC YEAR 2025-2026

UNAIDED

Sr.No.	Cadre	No. of Post	Category
1	Director	1	Open

The above posts are open to all, however candidates from any category can apply for the post. Reservation for women will be as per University Circular No. BCC/16/74/1998 dated 10th March, 1998. 4% reservation shall be for the persons with disability as per University Circular No. Special Cell/ICC/2019-20/05 dated 05th July, 2019.
 Candidates having knowledge of Marathi will be preferred.
 The Educational Qualification, Experience and Pay Scale for the post of Director is as prescribed by the University of Mumbai, AICTE and DTE from time to time.
 Please refer University circular No. महाराष्ट्र/ विश्वाम/ तंत्रशिक्षण/११/२०२०-२१ dated 11 January, 2021 for qualifications and experience at the time of interview.
 Applicants who are already employed must sent their application through proper channel.
 Applicants are required to account for breaks, if any in their academic career.
 Application with full details should reach the SECRETARY, Padmashri Anasaheb Jadhav Bharatiya Samaj Unnati Mandal, Dhankarn Naka, Varhaddevi Road, Bhiwandi, Dist-Thane 421305 within 15 days from the date of publication of this advertisement. This is University approved advertisement.
 Sd/-
SECRETARY
 Padmashri Anasaheb Jadhav Bharatiya Samaj Unnati Mandal

Padmashri Anasaheb Jadhav Bharatiya Samaj Unnati Mandal's
Bharatratna Dr. Babasaheb Ambedkar Law College, Bhiwandi
 Dist.-Thane 421305

APPLICATIONS ARE INVITED FOR THE FOLLOWING UNAIDED POST OF PRINCIPAL FOR THE ACADEMIC YEAR 2025-2026.

UNAIDED

Sr.No.	Cadre	No. of Post	Category
1	Principal	1	Open

The above posts are open to all, however candidates from any category can apply for the post. Reservation for women will be as per University Circular No. BCC/16/74/1998 dated 10th March, 1998. 4% reservation shall be for the persons with disability as per University Circular No. Special Cell/ICC/2019-20/05 dated 05th July, 2019.
 Candidates having knowledge of Marathi will be preferred.
 *Qualification, Pay Scales and other requirement are as prescribed by the UGC Notification dated 18th July, 2018, Government of Maharashtra Resolution No. Misc-2018/C.R.56/18/UN-1-1, dated 8th March, 2019 and University circular No. TAAS/(CT)/ICD/2018-19/1241, dated 26th March, 2019 and revised from time to time. The Government Resolutions & Circulars are available on the website mu.ac.in
 Applicants who are already employed must sent their application through proper channel.
 Applicants are required to account for breaks, if any in their academic career.
 Application with full details should reach the SECRETARY, Padmashri Anasaheb Jadhav Bharatiya Samaj Unnati Mandal, Dhankarn Naka, Varhaddevi Road, Bhiwandi, Dist-Thane 421305 within 15 days from the date of publication of this advertisement. This is University approved advertisement.
 Sd/-
SECRETARY
 Padmashri Anasaheb Jadhav Bharatiya Samaj Unnati Mandal

Padmashri Anasaheb Jadhav Bharatiya Samaj Unnati Mandal's
B.N.N. College (Arts, Science and Commerce), Bhiwandi
 Walk in Interview for Unaided Section

FOR THE ACADEMIC YEAR 2025-2026 ON PURELY TEMPORARY BASIS
Full Time Assistant Professors & Teachers
 for the following Subject/Courses

JUNIOR COLLEGE 23rd June, 2025 - 11.00 am

Sr. No.	Cadre	Subject	No. of Post
1.	Assistant Teachers	English	3
2.	Assistant Teachers	Hindi	1
4.	Assistant Teachers	Economics	2
5.	Assistant Teachers	Commerce	5
6.	Assistant Teachers	Physics	3
7.	Assistant Teachers	Chemistry	3
8.	Assistant Teachers	Biology	3
9.	Assistant Teachers	Mathematics	3
10.	Assistant Teachers	E. V. S.	1
11.	Assistant Teachers	Physical Education	1

SENIOR COLLEGE 24th June, 2025 - 11.00 am

Sr. No.	Cadre	Subject	No. of Post
1.	Assistant Professors	English	2
2.	Assistant Professors	Rural Development	1
3.	Assistant Professors	Chemistry	2
4.	Assistant Professors	Botany	1
5.	Assistant Professors	Zoology	2
6.	Assistant Professors	Physics	3
7.	Assistant Professors	Mathematics	4

SELF FINANCE COURCES 24th June, 2025 - 02.00 pm

Sr. No.	Cadre	Subject	No. of Post
1.	Assistant Professors	Information Technology	7
2.	Assistant Professors	Computer Science	5
4.	Assistant Professors	Microbiology	2
5.	Assistant Professors	Biotechnology	2
6.	Assistant Professors	Account & Finance	1
7.	Assistant Professors	Management Studies	1
8.	Assistant Professors	Banking & Insurance	1
9.	Assistant Professors	Financial Market	1

**FORM A
PUBLIC ANNOUNCEMENT**

*(Under regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)*

**FOR THE ATTENTION OF THE CREDITORS OF
PIYALI TRADING COMPANY PRIVATE LIMITED**

RELEVANT PARTICULARS	
1. Name of corporate debtor	Piyali Trading Company Private Limited
2. Date of incorporation of corporate debtor	18/12/1998
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies- Mumbai
4. Corporate Identity No. of corporate debtor	U55101MH1998PTC117529
5. Address of the registered office and principal office (if any) of corporate debtor	7-A, Ground Floor, Giriraj Building, Sarit Tukaram Road, Iron Market, Masjid Station (East), Mumbai, Maharashtra, India, 400009
6. Insolvency commencement date in respect of corporate debtor	09/06/2025 (NCLT Order communication received by Interim Resolution Professional on 10/06/2025)
7. Estimated date of closure of insolvency resolution process	07/12/2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Milind Kasodekar IBBI/PA-002/IP-N00116/2017-18/10285
9. Address and e-mail of the interim resolution professional, as registered with the Board	Third Floor, Satyagri Apartments, 77, Vijayanagar Colony, 2147, Sadashiv peth, Pune 411030 Email: milind.kasodekar@kmdscs.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	clrp.piyalitradng@gmail.com milind.kasodekar@kmdscs.com Third Floor, Satyagri Apartments, 77, Vijayanagar Colony, 2147, Sadashiv peth, Pune 411030
11. Last date for submission of claims	24/06/2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	-
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	-
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: http://www.ibbi.gov.in/home/downloads Physical Address: 3rd Floor, Satyagri Apartments 77, Vijayanagar Colony, 2147, Sadashiv Peth, Pune- 411030

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Piyali Trading Company Private Limited** on **09/06/2025**. (NCLT Order communication received by Interim Resolution Professional on 10/06/2025)

The creditors of **Piyali Trading Company Private Limited**, are hereby called upon to submit their claims with proof on or before **24th June 2025** falling fourteen days from the appointment of the interim resolution professional to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Milind Kasodekar
Interim Resolution Professional
Reg No. IBBI/PA-002/IP-No. 0116/2017-18/10285
Date: 12/06/2025
Place: Pune

Milind Kasodekar